

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD**



CP(IB) 63 of 2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2019**

Name of the Company: Phoenix ARC Pvt. Ltd. (Trustee of Phoenix Trust
FY 14-9)
V/s.
Doshion Pvt. Ltd.

Section of the Companies Act : Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHASHVATA SHUKLA	ADVOCATE	RESPONDENT	
2.	Prashant Patel CON behalf of Mr. Ashish Doshi (PCs).	Advocate	Financial creditors	

ORDER

The Parties are represented through their respective Counsel/PCS(s).

Heard both side's Learned Counsels.

The order is reserved.

The Parties are at liberty to file their written submissions, if any, within a one week.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 18th day of December, 2019.